

Application for grant of Certificate of Registration rejected

December 19, 1998

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of certificates of registration submitted by the undernoted financial companies:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	M/s. Madhur Leasing Limited, B-9, Guru Nanak House, Ranjit Nagar, New Delhi-110 008.	17.12.1998
2.	M/s. Vee Pee Securities Limited, 208B, 11/56, D.B. Gupta Road, Karol Bagh, New Delhi-110 005.	17.12.1998
3.	M/s. M.M. Savings & Finance Limited, Opp. Jalori Gate, Police Chowki, Jalori Gate, Jodhpur, Rajasthan.	18.12.1998

As such, the above companies cannot transact the business of non-banking financial institutions as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

**Maureen Shankar
Manager**

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